

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-645/ND/2018**

**IN THE MATTER OF:**

**M/s. BLS Polymers Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Shreeom Wires Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 8 and 9 of IBC**

**Order delivered on 14.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Respondent/ Corporate-debtor :**

**For the Liquidator**

**:Mr. Veenu Drail, Advocate.**

**ORDER**

**Rectification of Typhographical Error in the order**

In the order dated 12.01.2021, in the 4th line "in the place of the words Resolution Application" the words Dissolution Application may place be read. The order dated 12.01.2021 stands modified to this extent.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**